

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 78870 of 2018

(Arising out of Order-in-Appeal No. 74/ST/RKL-GST/2018 dated 21.05.2018 passed by Commissioner (Appeals), CGST, Central Excise & Customs, Bhubaneswar.)

M/s Global Associates,

AT- Hotel Karrow Building, P.O.- Barbil, Dist.-Keonjhar Odisha)
PIN-758035.

...Appellant

VERSUS

Commissioner of CGST, Central Excise, Rourkela,

C.R. Building, Rajaswa Vihar, Bhubaneswar-7 Odisha.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri J. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No...76189/2023

DATE OF HEARING : 26.07.2023

DATE OF DECISION : 26.07.2023

PER K. Anpazhakan :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K. Anpazhakan)
Member (Technical)**

T.K.